

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 01st day of November 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member
Hon'ble Maj Gen K.K. Srivastava, Administrative Member

Review Application no. 82 of 2000

on behalf of Union of India & others

... Applicant

By Adv : Sri S.C. Tripathi

IN

Original Application no. 613 of 1996.

Noorul Hafiz

... Applicant

By Adv : Sri B. Ram

Versus

Union of India & others

... Respondents

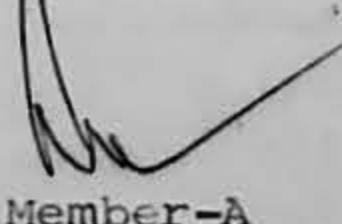
By Adv : Sri S.C. Tripathi

O R D E R

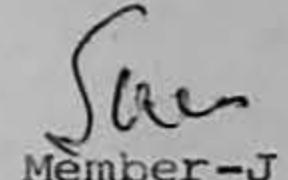
Hon'ble Mr. S.K.I. Naqvi, Member-J.

We do not find any patent or latent mistake or discrepancy in the judgement under review. Moreover, the finding in the judgement has been taken as good law in subsequently decided O.A. 614 of 1996 by a Division Bench of this Tribunal, in which order, ^{has been} rendered on 31.7.2001, copy of which has been presented by Sri B. Ram, is retained on file.

2. No force in the review petition, the same is dismissed accordingly.



Member-A



Member-J

e/pc/